



2026:AHC:22672-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29788 of 2025

Asgari

.....Petitioner(s)

Versus

The State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Haya Rizvi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at bar that he does not want to press this writ petition and seeks to withdraw it.
3. Learned AGA for the State has no objection to the aforesaid prayer.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

February 2, 2026
VKG

(Achal Sachdev,J.) (Rajiv Gupta,J.)